

ITEM NO.34

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No. 1644/2023

(Arising out of impugned final judgment and order dated 25-01-2023 in CRLMA No. 1/2023 passed by the High Court of Kerala at Ernakulam)

U.T. ADMINISTRATION OF LAKSHADWEEP

Petitioner(s)

VERSUS

MOHAMMED FAIZAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.24699/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.25059/2023-EXEMPTION FROM FILING O.T. and IA No.24701/2023-EXEMPTION FROM FILING O.T. and IA No.25057/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrI) No. 1630/2023 (II-B)

(With IA No.24526/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.24528/2023-EXEMPTION FROM FILING O.T.)

Date : 20-02-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Dr. Menaka Guruswamy, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Mr. Utkarsh Pratap, Adv.
Ms, . Mukta Halbe, Adv.
Mr. Lavkesh Bhambhani, Adv.

Mr. K M Nataraj, A.S.G.
Mr. Akshay Amritanshu, AOR
Mr. Anuj Udupa, Adv.

For Respondent(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Ritin Rai, Sr. Adv.

Mr. K. R. Sasiprabhu, AOR
Mr. Rohit Sharma, Adv.
Mr. Arafat Koya Mirage, Adv.
Mr. Vishnu Sharma As, Adv.
Mr. Ashok Kumar, Adv.
Mr. Prakhar Agarawal, Adv.
Mr. Nikhil Purohit, Adv.
Mr. Amit Bhandari, Adv.
Mr. Prakhar Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. K. R. Sasiprabhu, learned counsel, accepts notice
for respondent No. 1 in SLP (Cr1.) No. 1644/2023.

List the matters on 28th March, 2023.

Pleadings to be completed by that time.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR